

Cattle Farms

2125. **Shri Lakshmu Bhawani:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is any proposal to have big cattle farms in the different parts of the country for supply of meat to the people in order to relieve demand on the cereals; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) No.

(b) Does not arise.

Begging

2126. **Shri Lakshmu Bhawani:** Will the Minister of Social Security be pleased to state:

(a) whether there is any proposal under consideration for a ban on begging in the country and particularly at the holy places; and

(b) if so, the salient features thereof?

The Deputy Minister in the Ministry of Law (Shri Jagannatha Rao): (a) and (b). Control of beggary is primarily the responsibility of State Governments. Proposals to control begging effectively during the Fourth Plan at a number of selected centres viz. places of pilgrimage, tourist centres, big cities etc. are, however, under consideration.

Cases against Foodgrain Dealers

2127. **Shri H. C. Linga Reddy:** Will the Minister of Food and Agriculture be pleased to state the number of cases filed against the black-marketeers and hoarders of foodgrains in the various States during the last six months?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): The information is being collected from the State Gov-

ernments and will be placed on the Table of the Sabha.

Delhi-Nagpur Air Service

2128. **Shri Balkrishna Wasnik:** Will the Minister of Civil Aviation be pleased to state:

(a) whether any alternative proposal is under the consideration to make available the passenger air service between Nagpur and Delhi consequent on the stoppage of passenger traffic by the night air mail service from the 1st August, 1965;

(b) if so, the nature thereof?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The Indian Airlines propose to restore the Delhi-Nagpur and Madras-Nagpur night air mail service with Viscount aircraft next winter after the two additional Caravelles are received.

Navigation in Dhuleswari River, Assam

2129. **Shri N. R. Laskar:** Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 82 on the 11th February 1964 and state:

(a) whether the scheme submitted by the Government of Assam to make the river "Dhuleswari" in Mizo Hills, Assam, navigable has since been considered; and

(b) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The scheme submitted by the Assam Government has been examined and the State Government have been advised to carry out hydrographic and other studies with a view to determine the feasibility of providing navigational facilities on this river.

नेपाल में पंजीकृत सारियों का गोरखपुर जिले में चलना

2130. डा० महादेव प्रसाद : क्या परिषद् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेपाल में

पंजीबद्ध नेपाली कारियों को गोरखपुर जिले में सोनोली-नोटनवां मार्ग पर चलने की अनुमति दी गई है ; और

(ख) यदि हां, तो किन शर्तों पर और कितनी अवधि के लिये ?

परिवहन मंत्री (श्री राज बहादुर) :

(क) और (ख). अपेक्षित सूचना उत्तर प्रदेश सरकार से इन्ट्री की जा रही है और प्राप्त होते ही उसे सभा पटल पर प्रस्तुत कर दिया जायेगा ।

Road Accident in Delhi

2131. Shri Hari Vishnu Kamath: Will the Minister of Transport be pleased to refer to the reply given to Starred question No. 299 on the 31st August, 1965 and state:

(a) the number of 'corps diplomatique' vehicles involved in road accidents in Delhi during the period from the 16th April, 1962, till 15th August, 1965;

(b) in how many such cases the person at the wheel went scot-free or was not prosecuted; and

(c) the reasons therefor in each case?

The Minister of Transport (Shri Raj Bahadur): (a) There were 289 road accidents in Delhi during the period mentioned by the Honourable Member in which "C D" vehicles were primarily involved.

(b) and (c). The driver of one vehicle was convicted and fined Rs. 50. Three cases against the drivers of such vehicles are pending in Courts while eight cases are under investigation. The drivers in the remaining cases were not convicted as they either enjoyed diplomatic immunity or were not found at fault.

Commonwealth Court of Appeal

**2132. { Shri P. R. Chakravarti:
Shri P. C. Borooah:**

Will the Minister of Law be pleased to state India's stand on the proposed

proposal for the constitution of a Commonwealth Court of Appeal moved at the Third Commonwealth and Empire Law Conference held in Sydney recently?

The Minister of Law (Shri A. K. Sen): At the Third Commonwealth & Empire Law Conference held at Sydney, India took the stand against participation in the proposed Commonwealth Court of Appeal on the ground that such participation would be politically unacceptable to the Indian public and constitutionally inappropriate and inexpedient. Participation in the Commonwealth Court of Appeal would require surrender of judicial sovereignty and subordination of the Supreme Court to an outside body. An amendment of the Constitution for that purpose would be opposed by all political parties and the electorate. Constitutionally, such participation is inexpedient, because the Court would not be able to interpret the Indian Constitution and Indian laws consistently with India's socio-economic policies. Australia, Canada, Pakistan and many African countries also supported India's stand and dissociated themselves from participation in the Court. It was also pointed out by the Law Minister at the Conference of Law Ministers, which followed at Canberra, that the Supreme Court has created such a tradition and confidence in the public mind that it would be impracticable and unwise to agree to the imposition of any Court on it.

All-India State Co-operative Banks Mutual Arrangement Scheme

2133. Shri Shree Narayan Das: Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether any All-India State Co-operative Banks Mutual Arrangement Scheme has been started; and

(b) if so, the broad features thereof?

The Deputy Minister in the Ministry of Community Development and